

1	2	3	4	5	6	7	8
26.	A & N Island	21	15.57	21	15.98	21	15.98
27.	D & N Haveli	60	8.60	59	8.64	13	1.19
28.	Daman & Diu	13	1.64	45	5.06	62	9.25
29.	Lakshadweep	0	0.00	0	0.00	10	5.18
30.	Pondicherry	48	6.65	0	18.17	36	25.74
Total		372535	48099.95	390482	50038.38	863889	116636.44

0—Nil/Not Reported.

Statement-II

Sl. No.	State/U.T.	Central Allocation (Rs. Lakhs)
1	2	3
1.	Andhra Pradesh	8870.30
2.	Arunachal Pradesh	79.71
3.	Assam	2919.68
4.	Bihar	17398.92
5.	Goa	86.12
6.	Gujarat	3255.70
7.	Haryana	782.14
8.	Himachal Pradesh	273.65
9.	Jammu & Kashmir	556.07
10.	Karnataka	5956.29
11.	Kerala	2167.06
12.	Madhya Pradesh	11240.56
13.	Maharashtra	9669.47
14.	Manipur	102.16
15.	Meghalaya	119.54
16.	Mizoram	50.36
17.	Nagaland	128.13
18.	Orissa	7195.91
19.	Punjab	556.24
20.	Rajasthan	4670.13
21.	Sikkim	46.65

1	2	3
22.	Tamil Nadu	8018.92
23.	Tripura	132.82
24.	Uttar Pradesh	21616.11
25.	West Bengal	7949.67
26.	A & N Island	47.17
27.	D & N Haveli	25.61
28.	Daman & Diu	15.08
29.	Lakshadweep	23.65
30.	Pondicherry	46.18
Total		114000.00

Registered Cooperative Housing Societies

3949. SHRI MANGAT RAM SHARMA : Will the PRIME MINISTER be pleased to state :

(a) the total number of Cooperative Housing Societies registered with DDA; and

(b) the number of Societies out of these have been allotted land and by when the land is likely to be allotted to remaining ones ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Registrar, Cooperative Societies, Government of NCT of Delhi has reported that there are 2097 registered Cooperative Housing Societies in Delhi. Out of these, 154 are House Building Societies and the remaining 1943 are Group Housing Societies.

(b) The DDA has reported that in so far as the Cooperative House Building Societies are concerned, land

has been allotted to all such eligible Societies by the Land and Building Department of the erstwhile Delhi Administration.

518 Cooperative Group Housing Societies registered prior to 1983 have been allotted land by DDA. Another 232 Societies having registration number upto 1400 who have been allotted land in Dwarka Phase-I have accepted the offer. A further list of eligible Societies having registration number upto 1590 has been received from the Registrar, Cooperative Societies. Offer of land will be made to them after assessing availability of land. However, it is not possible to indicate any time schedule in this regard because allotment of land depends upon various factors such as availability of land, development of land and acceptance of offer by the concerned Societies.

Out of Turn Allotment

3950. SHRI JANG BAHADUR SINGH PATEL :
SHRI PRAMOD MAHAJAN :

Will the PRIME MINISTER be pleased to state :

(a) the action taken by the Government so far on various issues relating to out of turn allottees mentioned in the judgement of Supreme Court dated December 23, 1996; and

(b) the other details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) The details of action taken by the Government on various issues relating to Out of turn allotment mentioned in the judgement of Supreme Court dated 23.12.96 are enclosed in the Statement.

Statement

The details of action taken by the Government on various issues relating to the judgement of the Supreme Court dated 23.12.96 in writ petition (civil) no. 585/94 are given below :-

- (i) A new list of out of turn allottees who would face eviction, pay enhanced rate of licence fee or would be provided alternate accommodation, wherever applicable, have been prepared. The notices to the allottees are accordingly under issue.
- (ii) A High Powered Medical Board was constituted to consider the cases of out of turn allottees who were made allotments on medical grounds, not covered under the existing policy guidelines. The Board has submitted its recommendations and the same have been accepted by the Government.

- (iii) A Committee has been constituted to work out a scheme to compensate those government employees who were denied allotments despite having become eligible on in-turn basis. The Committee is likely to finalise its report shortly.
- (iv) The Guidelines for discretionary allotments of general pool residential accommodation in Delhi have been formulated and approval of competent authority is being obtained before the same are duly notified
- (v) Guidelines are being framed for allotment of Govt. accommodation to the Political parties.
- (vi) The Court has ordered to initiate/expedite recovery proceedings against 127 cases wherein waiver of rent was ordered by the Cabinet Committee on Accommodation. It has been decided to file a review petition against the said directions of the court. However in the meanwhile individual notices are being sent to the concerned allottees as per the direction of the Court.
- (vii) The Court has held that subletting of government accommodation is a grave mis-conduct on the part of allottees and it would be obligatory for the Disciplinary Authority to initiate Disciplinary proceedings against him under Rule-14 of the CCS (CCA) Rules, 1965. The matter has been referred to the Deptt. of Personnel & Training for taking necessary action.
- (viii) The question of earmarking of bungalows for various dignataries is under consideration.
- (ix) A High Powered Committee has been constituted to examine the necessity of construction of more residential accommodation in Delhi. Two representatives of the have been associated with the Committee, as directed by the Court.

[Translation]

Provision of GAS

3951. PROF. OMPAL SINGH 'NIDAR' : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government propose to provide gas facility to all industries functioning under, Taj Trapezium in Uttar Pradesh;
- (b) if so, the number of entrepreneurs who have applied so far for the gas facility;
- (c) then norms fixed for supplying gas to the units of the said areas;